

23. CP 060/00075/14 &
MA 060/00615/14 in
O.A. No. 060/00292/14

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Parvinder Kumar Vs. U.O.I. & Others

04.07.2014

Present: Mr. R.K. Sharma, counsel for the petitioner
Mr. D.R. Sharma, counsel for the respondents

1. Learned counsel for the respondents states that the order dated 11.04.2014 passed by this Tribunal has been complied with as the respondents have considered the representation of the applicant and rejected it. Against the rejection order, the applicant has filed another O.A. wherein stay has been granted and in pursuance thereof, the applicant has been allowed to continue at his present place of posting. On the basis thereof, learned counsel states that the orders of this Court have been complied with and the CP may be disposed of as having been satisfied.
2. Learned counsel for the applicant endorses the statement made by the learned counsel for the respondents.
3. Accordingly, the CP stands disposed of as having been satisfied. Notices stand discharged.
4. If the applicant has still some grievance, he can approach the respondents for redressal.


(UDAY KUMAR VARMA)
MEMBER (A)
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(SANJEEV KAUSHIK)
MEMBER (J)